

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA**

**STARRED QUESTION NO. 60**

**TO BE ANSWERED ON JULY 25, 2024**

**HOUSES FOR URBAN POOR**

**NO. 60. SHRI ANIL YESHWANT DESAI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether it is a fact that the Government has constructed several housing units for the urban poor during the last three years and the current year;**
- (b) if so, the details of the criteria and conditions kept in mind before construction and offering of the same to the eligible beneficiaries;**
- (c) the number of people benefited and number of houses constructed during the last five years; and**
- (d) whether the beneficiaries can sale or transfer their allotted houses for profit and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF HOUSING AND URBAN AFFAIRS**

**(SHRI MANOHAR LAL)**

**(a) to (d): A statement is laid on the Table of the House.**

## **STATEMENT**

### **STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. 60\* FOR 25.07.2024 REGARDING 'HOUSES FOR URBAN POOR'**

**(a) to (c): 'Land' and 'Colonisation' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). As per scheme guidelines, beneficiaries are selected by Urban Local Bodies (ULBs) based on the following eligibility criteria:**

- i. Not owning pucca house in his/her name or any other family member's name, anywhere in India.**
- ii. Belonging to Economically Weaker Section (EWS) with annual household income of up to ₹3 lakh except CLSS vertical in which beneficiaries of Low Income Group (LIG) and Middle Income Group (MIG) were also included.**
- iii. Ownership of land to avail benefit under BLC vertical.**

**Based on project proposals submitted by the State/UT Governments under PMAY-U, a total of 118.64 lakh houses have been sanctioned by the Ministry, out of which 114.33 lakh have been grounded and 85.04 lakh are completed/ delivered to the beneficiaries in urban areas as on 15.07.2024. During the last five years, a total of 66.17 lakh, 72.04 lakh and 57.52 lakh houses have been sanctioned, grounded and completed/delivered to the beneficiaries respectively.**

**(d): Policies related to transfer or sale of house is formulated by respective State/UT Governments by defining the lock-in period, as per the local context.**

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